Committee Report

are located on the banks of rivers and where the effluents are thrown into the rivers. This pollution has to be tackled very carefully and sincerely, so that this problem is minimised so enable the people to live comfortably and lead healthy lives.

DR. SARADISH ROY (Bolpur) : In the Statement of Objects and Reasons it is stated that a United Nations Conit is stated that a United Nations Con-ference was held in Stockholm in 1972, and that on the basis of that this Bill has been introduced. But that Confe-rence was on human environment and air pollution is only a part of it. We have enacted a Bill for preventing the pollution of water, and now it is to prevent, pollution of air. So, my first point is that a comprehensive Bill should be brought so that steps can be taken to keen the environment clean. taken to keep the environment clean.

There is a notion in our country that anere is a notion in our country that only industrially advanced countries have the problem of air and water pollution. But in our country also industries have developed in a haphagard way and mainly in the cities. The percentage of the rural population has decreased during the last so year. In 1001 the window the last 50 years. In 1921 the urban population was only 11 per cent, but by 1972 it has gone up to 20 per cent. The industries are concentrated in the cities and hence the problem of air pollution has increased to a great extent.

Regarding Calcutta, today's Times of India

"As much as 671 tonnes of pollutents are emitted each day into the air (this includes gaseous wastes from industries, domestic sources, power generating units and automobiles). Not surprisingly, one out of every four students in Calcutta suffers from tuberculosis."

MR. DEPUTY-SPEAKER. He may continue later. We have to go to the non-official business.

Now we take up Private Members Business.

15.30 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

TWENTIETH REPORT

भी राम वितास पासवान (हाजीपुर):

उपाध्यक्ष महोदय, मैं प्रस्तान करता है

"कि वह सभा गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी समिति के बीसवें प्रतिबेदन से, जो 19 जुलाई, 1978 को सभा में प्रस्तुत किया गया था, सहमत है।"

MR. DEPUTY-SPEAKER: The quottion

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th July, 1978."

The motion was adopted.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILT.

(Amendment of Preamble and article, etc.

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR. DEPUTY-SPEAKER : The ques-

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted

SHRI CHITTA BASU: I introduced†

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

(Insertion of new section 7A)

भी स्रोम प्रकाश त्यागी (बहराइच): मैं प्रस्ताव करता हं कि लोक प्रतिनिधित्व

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-7-78. †Introduced with the recommendation of the President.

.284

## [थी मोमप्रकाश त्यागी]

अधिनियम, 1951 का धीर संमोधन करने बाले विधेयक को पुर:स्थापित करने की मनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951".

The motion was adopted,

भी ब्रोम प्रकाश स्थानी : मैं विधेयक को पुर:स्थापित करता हं।

15.31 hrs.

TRADE UNIONS (AMENDMENT)

(AMENDMENT OF SECTIONS 2, 4, ETC.)

PRASANNBHAI MEHTA I beg to move for leave (Bhavnagar): to introduce a Bill further to amend the Trade Unions Act, 1926.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Trade Unions Act, 1926".

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

FACTORIES (AMENDMENT) BILL\*

(AMENDMENTS OF SECTIONS 8, 9, ETC.)

SHRI PRASANNBHAI MEHTA: I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948.

MR. DEPUTY-SPEAKER: question is:

"That leave be granted to introduce a Bill, further to amend the Factories Act, 1948".

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

## COMPULSORY MILITARY TRAI-NING SCHEME BILL\*

SHRI PRASANNBHAI MEHTA: I beg to move for leave to introduce a Bill to provide for compulsory military training to all able-bodied citizens in the country.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory military training to all able-hodied citizens in the country".

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

## COMPULSORY VOTING BILL\*

SHRI PRASANNBHAI MEHTA: I beg to move for leave to introduce a Bill to provide for compulsory voting by the electorate in the country.

MR. DEPUTY-SPEAKER: question is:

"That leave be granted to introduce a Bill to provide for compulsory votig by the electorate in the country

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

15.32 brs.

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 71)

SHRI P. RAJAGOPAL NAIDU (CHITTOOR): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

" That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU : I introduce the Bill.

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-7-78.